

TO BE PUBLISHED IN PART II (ARTICLE 3(1)) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

...
NEW DELHI: THE 6TH FEBRUARY, 1978.

NOTIFICATION
INCOME TAX

No.2188(F.No.404/82/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Shri G. Ramaswami and S. Arthanari being gazetted officers of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

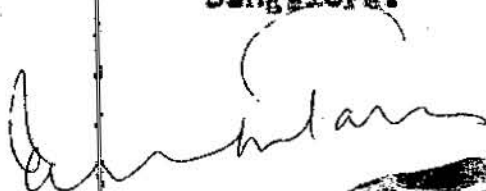
2. This Notification shall come into force with effect from the date Shri Shri G. Ramaswami & S. Arthanari take over charge as Tax Recovery Officer.

(S. Venkataraman)
Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

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5. The Chief Secretary, Government of Karnataka, Bangalore.
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7. The Commissioner of Income-tax, Karnataka I, Post Box 5095, Bangalore.
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Deputy Secretary to the Government of India.

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

....

NEW DELHI: THE 3TH FEBRUARY, 1978.

NOTIFICATION
INCOME TAX

No.2168(F.No.404/28/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (45 of 1961), the Central Government hereby authorises Shri S.N. Nilangekar being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S.N. Nilangekar takes over charge as Tax Recovery Officer.

sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
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Deputy Secretary to the Govt. of India.

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g. kripalani
(MISS GITA KRIPALANI)
ASST. DIRECTOR (RS&P)

EKS